

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(5)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/49/2017  
NAME OF THE PETITIONER(S) : HEMALATHA & ANOTHER  
NAME OF THE RESPONDENT(S) : SRI SRIVATHSA PAPER MILLS PVT LTD & 4 ORS  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ON behalf of Respondent No. 6. Asset Re Construction Company (P) Ltd.

V S Manjula, Advocate, INDIALAW, CHENNAI: -

*Indu.*

V S Manjula.

V. Kamalakumar

Counsel for  
Respondents

*Kamala. U*  
2/1/2018

**ORDER**

Matter is called. No representation on behalf of the Petitioner. A communication dated 01.01.2018 is placed on file along with a memo stating therein that the Petitioners confine the present proceedings to regulate the affairs of the 1st Respondent Company and safeguarding the property of the Company. But it is not clear as to whether the Petitioners are interested to pursue the matter or not. Counsel for the Respondent present. Matter is adjourned for the presence of the Petitioner failing which an appropriate order will be passed. Put up on 19.01.2018 at 10.30 A.M.

-ed-  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

ghk